

## ORISSA HIGH COURT: CUTTACK

Circular No.: 4542 D4:- 23.03.2020.

## Dated, Cuttack, the 23<sup>rd</sup> March, 2020

On the backdrop of the lockdown in the territorial jurisdictions of revenue districts of Khurda, Cuttack, Ganjam, Kendrapada, Angul and the Municipal jurisdictions of Puri, Rourkela, Sambalpur, Jharsuguda, Balasore, Jajpur, Jajpur Road and Bhadrak from 07.00 A.M. on 22.03.2020 to 09.00 P.M. on 29.03.2020, issued a Notification No. 8709 dated 21.03.2020 by the Government of Odisha in Health & Family Welfare Department to combat spread of Corona Virus (COVID-19), the Hon'ble Court have been pleased to issue the following directions, which shall be in continuation of the previous instructions issued by the Hon'ble Court vide Circular No. 4313 dated 16<sup>th</sup> March, 2020.

In the above Districts & Municipalities, where lockdown has been ordered by the Government of Odisha, the Subordinate Courts and their respective offices are to function from 12.00 Noon to 01.00 P.M., only for hearing of extremely urgent matters, such as, bail, production and remand, deploying staff to the minimum as per the need. After 01.00 P.M. Courts and offices shall stand closed;

In the Districts other than the aforementioned Districts and Municipalities, Courts and Offices are to function from 11.00 A.M. to 1.00 P.M. only for hearing of urgent matters such as bail, production, remand including temporary injunction. After 01.00 P.M. Courts and offices shall stand closed.

- ii. Un-deployed staff of the Court shall remain in readiness to be called to duty, as
- iii. For avoiding congregation/gathering in Courts during hearing of such urgent matters, only one advocate/prosecutor is to be allowed to remain present in the Court to represent the parties concerned;
- iv. Urgent office works can be done at home;
- V. Presiding officers of the Courts are to decide deployment of staff required under intimation to the District Judge; rotational deployment of staff can be resorted to.
- vi. Bar Associations/advocates are to be called upon to extend fullest cooperation in the implementation of above measures; and
- vii. If required, the District Judges shall make necessary arrangement after due consultation with the Administrative Judges of their respective Judgeship.

The above instructions are to come into effect from today i.e. on  $23^{rd}$  March, 2020 and shall remain in force till  $31^{st}$  March, 2020.

By the order of the Court

Registrar General